

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

5. I.A. 3401/2022

I.A. 3350/2022

IN

C.P.(IB)-699(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.11.2022**

NAME OF THE PARTIES: PIRAMAL CAPITAL & HOUSING FINANCE LIMITED.

Vs.

IMMEDIATE REAL ESTATE PRIVATE LIMITED.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

C.P. 699/2022

Counsel for the IRP, Ms. Pranali Gada and counsel Mr. Nausher Kohli a/w. Mr. Nikhil Apte i/b. Wadia GHandy & Co are present through virtual hearing. The counsel appearing for the Petitioner submits that the they filed Transfer Application bearing No. 27 of 2022 before the Hon'ble NCLT, Principal Bench for transferring the above Company Petition to Court-IV of NCLT, Mumbai and the Hon'ble Principal Bench vide its order dated 06.10.2022 allowed the transfer application transferring the above case to court-IV.

Accordingly, the Registry is hereby directed to transfer the entire records to Court-IV of NCLT, Mumbai Bench forthwith.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
--Rajeev--

Sd/-
H. V. SUBBA RAO
Member (Judicial)